

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 07th AUGUST, 2019

No. 141A: Ms. Ritwika Singh, Addl. Civil Judge Jr. Div.-cum-J.M. 1st Class, Dhanbad is posted as Additional Railway Judicial Magistrate, Dhanbad to try cases under the Indian Railways Act and under the R.P. (U.P.) Act at the Railway Courts of Dhanbad, which she is competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of powers conferred under sub-section 3 of Section 11 of the Code of Criminal Procedure, 1973, the court have been pleased to confer the powers of Judicial Magistrate 1st class upon Ms. Singh for the territorial jurisdiction of Bokaro District.

The Officer is also vested with the powers conferrable on a Judicial Magistrate of the 1st class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973.

Ms. Singh is also conferred with the powers to take cognizance of such cases which she has been authorized to try in the respective territorial jurisdiction.

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 2847 /Apptt

Dated Ranchi the 07th August, 2019

Copy forwarded to the Central Project Co-ordinator I/c, e-courts project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.


Registrar General